

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

I hereby certify that <name of the company> is incorporated on this (i.e. FIRST, SECOND etc) day of <Month of approval of the work item in words> two thousand <YEAR of approval of the work item in words> under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares/limited by guarantee/unlimited company>.

The Corporate Identity Number of the company is <CIN>
The Permanent Account Number (PAN) of the company is <PAN>*/@

Given under my hand at < Name of the city where the Registrar of Companies office is located > this < Date of approval of the work item in words (i.e FIRST, SECOND etc.)> day of < Month of approval of the work item in words > <YEAR of approval of the work item in words>.

Digital Signature Certificate
<Full name of the Authorising officer approving the work-item>
<Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies

For and on behalf of the Jurisdictional Registrar of Companies

Registrar of Companies

Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

- < Name of the company >
- < Address of the correspondence/registered office of the company >

Government Seal

@ This sentence along with the footnotes, would be indicated in the certificate only in cases where the PAN is allotted by the Income tax Department at the time of incorporation.

^{*}as issued by the Income tax Department.

4. In the principal rules, for form No.INC-32, the following form shall be substituted, namely:-

[Pursuant to sections 4, 7, 12, 152 and 153 of the				
Companies Act, 2013 read with rules made			SPI	c e
thereunder] – FORM NO. INC-32			0.1	
	(Simplified Profor	ma for Incorporatir	ng Company Electronic	cally)
Form language o English o Hindi				
Refer the instruction kit for filing the form.				
1. (a) *State the type of company				
(b) *State the class of company o Public	o Private o One	Person Company		
(c) *State the category of company				
(d) *State the sub-category of company				
(e) *Company is ② Having share capital ② Not	having share capital			
(f) Section 8 license number				
2. (a) *Main division of industrial activity of the	e compa			
Description of the main division				
(b) Whether Articles of Association is entrenched	o Yes o No			
Number of Articles to which provisions of entrer	nchment shall he ani	nlicable		
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B 1 11 C 1 11 1				
Details of such articles				
		shows at the slow		
	escription on entrer	chment of the clau	ise	
	escription on entrer	chment of the clau	ise	
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Fax	(with STD code)		
(b) *Whe	ther the address for correspondence is the	address of registered office of the company of	Yes o No
(c) *Name	e of the office of the Registrar of Companie	es in which the proposed company is to be reg	istered
(a)(i)	*Whether name is already approved b	y Registrar of Companies o Yes o No	
	SRN of form INC-1	Pre-Fi	II
(ii)	Proposed or approved name	<u> </u>	
(11)			
	Significance of abbreviated or coined word in the proposed name		
	State the name of the vernacular language(s) if used in the proposed name and meaning thereof		
*Partic	culars of the proposed or approved name	<u> </u>	
		on any Partnership firm, sole proprietary	o Yes o No
	or unregistered entity in the name as ap If yes, whether the business of such ent	_	o Yes o No
	*Whether the proposed name including	•	o Yes o No
(iii)	2 2 • • • • • • • • • • • • • • • • • • •	in such word or expression for which the	o Yes o No
(iv)	previous approval of Central Governn *Whether approval from any sectoral re		o Yes o No
(v)		isting Indian Company o Foreign body co	
	[Attach the copy of No Objection Certific that company)]	cate by way of Board resolution (duly attested	by a director of
	Provide CIN	Pre-fill	
	Name of the Company		
		ademark registered or is subject matter of an	application pend
f	for registration under the Trade Marks Act	o Yes o No	
(ii) * S	pecify the class(s) of trade mark (refer the	instruction kit for details)	
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	Having v	alid	Not having	valid
Total number of first subscribers	DIN		DIN	
(non-individual + individual)				
Number of non-individual first subscriber(s)				
Number of individual first subscriber(s) cum				
director(s) Total number of directors				
(director(s) who is/are not subscriber(s) +				
subscriber(s) cum director(s) as mentioned in				
above Row no. 3)				
h) *Darticulars of non-individual first subscriber(s)				
b) *Particulars of non-individual first subscriber(s)				
Category				
Corporate identity number(CIN) or foreign company egistration number(FCRN) or any other registration number	r			Pre-Fill
Name of the body corporate				
Registered office address or Principal place of business in In	dia or Principal	l place o	f business outsi	de India
Line I				
Line II				
*City	*Pin cod	le l		
*City	*Pin cod	le		
*City *State /Union Territory *ISO Country code	*Pin cod	le		
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	Kind of shares	Number of subscribed shares	Amount of shares subscribed
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l	*First Name		
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	*Surname		
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	Father's middle name		
	*Father's surname		
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	*Area of Occupation		
	If 'Others' selected, please	e specify	
	If 'Others' selected, please *Educational Qualification		
			Verify Details
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*Proof of iden	tity		*Residential P	roof	
Submit the pr	oof of identity a	nd proof of address	under attachm	ents.	
Kind of share	es	Number of subscrib	oed shares	Amount of shares	subscribed
subscribed					
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			1601013	7	
^Director ider	ntification numbe	er (DIN)		Pre-Fill	
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Whether □ Ch	nairman 🗆 Exec	utive director 🗆 Nor	n-executive dire	ctor	
*Name of the	company or inst	itution whose nomir	nee the appoint	ee is	
*email ID					
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*Whether pre	esent resident	tial address san	ne as pern	manent resid	dential add	ress o Yes	o No
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*email	
	er of entities in which director have interest (Need mention if such entity is having CIN/FCRN/LLPIN)
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*Nam	ne
*Addr	ress
Natur	re of *Designation
intere	
	Others (specify)
I *First N	Name
Middle	
*Surna	
	r's first name
Father'	's middle name
*Fathe	r's surname
*Gende	*Date of Birth ationality
*Place o	of Birth
*Wheth	her citizen of India o Yes o No *Whether resident in India o Yes o No
*Occup	pation type o Self Employed o Professional o Homemaker o Student o Serviceman
*Area c	of Occupation
If 'Othe	ers' selected, please specify
	tional Qualification
	N
*Desigr	
	er Chairman Executive director Non-executive director
Name	e of the company or institution whose nominee the appointee is
*email	ID.
	nent Address
*Line I	
Line II	
*City	
* State	/ Union Territory Pin code
*ISO Co	ountry codecountry
*Phone	e (with STD/ISD code)
*Wheth	her present residential address same as permanent residential address o Yes o No
	t address
*Line I	
Line II	
*City	
ĺ	Union Territory Pin code

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		y at present addressYearsbnths
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	*Proof of identity	y esidential Proof
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	Driving licens	
	Aadhaar Num	
		roof of identity and proof of address under attachments.
	Submit the p	roof of facility and proof of address under attachments.
	Number of er	ntities in which director have interest
	*Registratio	on number
	*Name	
	*Address	
	Nature of	*Designation
	interest	
	linterest	Percentage of Shareholding Amount
		Others (specify)
	ubscriber to the	memorandum of association of *
the si	ereby nominate ³ shall become the	
do he	ereby nominate ³ shall become the	* e member of the company in the event of my death or incapacity to contract. I declare that r nomination within the meaning of Rule 3 of the Companies (Incorporation) Rules, 2014.
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INVESTMENT Proposed amount (in Rupees) A) land (for rented premises, capitalised value of the same to be indicated B) building

(I) indigenous

(II) import

plant and machinery

C)

(A) cif value

(B) landed cost

(III) TOTAL [(I) + (II) (B)]

^The information in Serial number 10-15 are mandatorily required for Employees State Insurance Corporation registration, Employees Provident Fund, Employees State Insurance registration, Importer Exporter Code Registration in case of applicants desirous of applying for these services at the time of incorporation of a company and this facility is available at e-Biz Portal only as per separate procedure prescribed by e-Biz Portal. These services (Serial number 10-15) will not be available for forms filed on MCA21 Portal and no cognizance will be taken of entries in those fields if the form is filed on MCA21 Portal.

Attachments

1. *Memorandum of association;
2. *Articles of Association;
3. *Affidavit and declaration by first subscriber(s) and director(s);
4. Proof of Office address (Conveyance/ Lease deed/Rent Agreement etc. along with rent receipts);

List of attachments

Attach

Attach

Attach

Attach

5. Copy of the utility bills (not older than two months);6. Copy of approval in case the proposed name contains any word(s) or expression(s) which requires approval from

word(s) or expression(s) which requires approval from central government;

7. Approval of the owner of the trademark or the applicant of such application for registration of Trademark;

8. NOC from the sole proprietor/partners/other associates/ existing company;

9. In principle approval from the concerned regulator;

10. Copy of certificate of incorporation of the foreign body corporate and resolution passed;

11. Resolution passed by promoter company;

12. NOC from existing Indian company or foreign company

13. Interest of first director(s) in other entities;

14. Consent of Nominee (INC-3);

15. Proof of identity & residential address of subscribers;

16. Proof of identity & residential address of nominee;

17. Proof of identity and address of Applicant I;

18. Proof of identity and address of Applicant II;

19. Proof of identity and address of Applicant III;

20. NOC in case there is change in the promoters (fill subscribers to Memorandum of Association)

21. Optional attachment(s), (if any)

Attach
Remove attachment

Declaration

Attach

Attach

I have gone through the provisions of the Companies Act, 2013, the rules thereunder and prescribed guidelines framed thereunder in respect of reservation of name, understood the meaning thereof and the

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	proposed name is in conformity thereof.
	I have used the search facilities available on the portal of the Ministry of Corporate Affairs (MCA) for
	checking the resemblance of the proposed name with the companies and Limited Liability partnerships (LLPs)
	respectively already registered or the names already approved. I have also used the search facility for checking
	the resemblances of the proposed name with registered trademarks and trade mark subject of an application
	under the Trade Marks Act, 1999 and other relevant search for checking the resemblance of the proposed
	name to satisfy myself with the compliance of the provisions of the Act for resemblance of name and Rules thereof.
	The proposed name is not in violation of the provisions of Emblems and Names (Prevention of Improper Use) Act, 1950 as amended from time to time.
	The proposed name is not offensive to any section of people, e.g. proposed name does not contain profanity or
_	words or phrases that are generally considered a slur against an ethnic group, religion, gender or heredity.
	The proposed name is not such that its use by the company will constitute an offence under any law for the
	time being in force.
	I undertake to be fully responsible for the consequences in case the name is subsequently found to be in contravention of the provisions of section 4(2) and section 4(4) of the Companies Act, 2013 and rules thereto
	and I have also gone through and understood the provisions of section 4(5) (ii) (a) and (b) of the Companies
	Act, 2013 and rules thereunder and fully declare myself responsible for the consequences thereof.
	*
	, a person named in the articles as a director of the company has been duly authorized by the promoters of the
	company to sign this form and declare that all the requirements of the Companies Act, 2013 and the rules
	made thereunder in respect of Director Identification Number (DIN), registration of the company and matters
_	precedent or incidental thereto have been complied with.
	I am authorized by the promoter subscribing to the Memorandum of Association and Articles of Association
	and the first director(s) to give this declaration and to sign and submit this Form. *I am authorised by each subscriber to declare that company shall not commence its business, unless each
	subscriber has paid the value of the shares agreed to be taken by him at the time of subscribing to the
	Memorandum of Association;
	I further declare that, company shall not commence its business, unless all the required approval from the
	sectoral Regulators such as RBI, SEBI etc. have been obtained;
	I on behalf of the promoters and the first directors, hereby declare that the registered office is capable of
	receiving and acknowledging all communications and notices addressed to the proposed company on
	incorporation, shall be maintained at the given address at item 4 of this form;
	*I, on behalf of all the first director(s) named in the Articles of Association of the proposed company, solemnly declare, that the declaration given herein as stated above are true to the best of my knowledge and
	belief, the information given in this integrated application form for incorporation and attachments thereto are
	correct and complete, and nothing relevant to this form has been suppressed. All the required attachments
	have been completely, correctly and legibly attached to this form and are as per the original records
	maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.
	I, on behalf of the proposed Directors whose particulars for allotment of DIN are filled as above, hereby
	confirm and declare that they are not restrained, disqualified, removed for being appointed as Director of a
	company under the provisions of the Companies Act, 2013 including sections 164 and 169, and have not been
	declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court, and not been already allotted a Director Identification Number (DIN) under section 154 of
	the Companies Act, 2013, and I further declare that I have read and understood the provisions of Sections
	154, 155, 447 and 448 read with Sections 449, 450 and 451 of the Companies Act, 2013.
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	naving Membership numbe and/or certificate of practice and/or certificate of practice as been engaged to give declaration under section 7(1) (b) and such declaration is attached.
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	Note: Attention is drawn to the provisions of sections 7(5) and 7(6) which, inter-alia, provides that furnishing of any
	alse or incorrect particulars of any information or suppression of any material information shall attract punishment for fraud under section 447. Attention is also drawn to provisions of section 448 and 449 which provide for
	or traud under section 447. Attention is also drawn to provisions of section 448 and 449 which provide for burnishment for false evidence respectively.
	*To be digitally signed by director DSC BOX
	*To be digitally signed by director

*DIN / PAN
Declaration and Certification by Professional
I [
, member of
having office at *
Who is engaged in the formation of the company declare that I have been duly engaged for the purpose of certification of this form. It is hereby also certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that;
 (i) the draft memorandum and articles of association have been drawn up in conformity with the provisions of sections 4 and 5 and rules made thereunder; and (ii) all the requirements of Companies Act, 2013 and the rules made thereunder relating to registration of the company under section 7 of the Act and matters precedent or incidental thereto have been complied with. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order;
(iii) I have opened all the attachments to this form and have verified these to be as per requirements,
complete and legible; (iv) I further declare that I have personally visited the proposed registered office given in the form at the address mentioned herein above and verified that the said proposed registered office of the company is functioning for the business purposes of the company (wherever applicable in respect of the proposed registered office has been given). (v) It is understood that I shall be liable for action under Section 448 of the Companies Act, 2013 for wrong certification, if any found at any stage.
* Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
Company secretary (in whole-time practice) Advocate
*Whether associate or fellow Associate Fellow
* Membership number Certificate of practice number
*Income-tax PAN
Modify Check Form Prescrutiny Submit
For office use only: Affix eStamp and filing details
eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)
This e-Form is hereby registered
Digital signature of the authorising officer Confirm submission
Date of signing (DD/MM/YYYY)